

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1319  
TO BE ANSWERED ON 28<sup>TH</sup> JUNE, 2019**

**MEDICAL TERMINATION OF PREGNANCY**

**1319. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has proposed or plans to propose any amendments to the Medical Termination of Pregnancy (MTP) Act, 1971, if so, the details thereof; and
- (b) whether the Government plans to increase the mandated period against abortion stipulated under this Act, if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Medical Termination of Pregnancy (MTP) (Amendment) Bill, 2019 has been drafted and is under process for finalization.

The proposed amendments to MTP Act 1971 focuses on improving the scope of legal access to MTP for special category of women which includes survivors of rape, victims of incest, single women (unmarried/divorced/widowed to be established on the basis of self-certification of woman), and other vulnerable women (differently-abled women). It also proposes increased gestational age limit for terminating pregnancies diagnosed with substantial foetal abnormalities.

The proposed Amendment is under consultative process with various Stakeholders.